

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5547
ANSWERED ON:28.04.2015
DEATH OF UNDERTRIALS
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether five undertrials while being taken to court were killed in a suspected encounter in Telangana recently and if so, the details thereof;
- (b) whether the said undertrials were handcuffed by police while taking them to court;
- (c) if so, the rationale behind the encounter in the said incident;
- (d) whether the Government has set up Special Investigation Team (SIT) to inquire into the incident and if so, the details thereof and the time by which the SIT is likely to submit its report;
- (e) whether the National Human Rights Commission has sought a report from the State Government of Telangana in this regard; and
- (f) if so, the details thereof and the response received from the State thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): As informed by the Director General of Police, Telangana, on 07.04.2015, five under-trial prisoners namely (1) Mohammed Zakir, (2) Viqar Ahmed, (3) Syed Amjad Ali (4) Izhar Khan (5) Mohammed Haneef were being brought to Hyderabad to produce them in Cr.No.87/2010 (SC No. 475/2011) of PS Hussaini Alam at VII Addl. Metropolitan Sessions Judge court in Hyderabad by Police escort party of Warangal district in Telangana state. The bus was stopped midway near Kakatiya Kala Toranam under Alair Police Station limits of Nalgonda district on the request of one of the undertrials to attend the call of nature. After boarding the bus, the undertrial reportedly snatched the weapon from the escort party and opened fire at the escort police personnel. The other four undertrial prisoners reportedly assaulted the police. In self defense, the police party opened fire due to which the five under-trial prisoners died.

A case in Cr.No.35/2015 of Alair Police Station was registered.

(b): As informed by the Director General of Police, Telangana, the under-trial prisoners were not handcuffed, but escorted by means of chains. All the above five under-trial prisoners were dreaded accused involved in heinous crimes such as killing of police personnel, robberies, assault on jail officials etc. They were accused in more than 10 criminal cases. As they were dangerous criminals having a history of attacking police personnel, they were restrained by means of leading chains to one hand as a security measure.

(c): As per (a) above.

(d): The State Government of Telangana has constituted a Special Investigation Team (SIT) consisting of (1) Shri Sandeep Shandilya, IPS, IG Personal as Chief of SIT, (2) Shri Shanawaz Qasim, IPS, SP Khammam as Member, SIT (3) Shri M. Dayananda Reddy, DSP, Intelligence Department, Telangana as Member, SIT, (4) Shri M. Ramana Kumar, ACP, Madhapur, Cyberabad as Member, SIT (5) Shri L. Raja Venkat Reddy, Inspector, Chanderghat, PS, Hyderabad as Member, SIT and (6) Shri S. Ravinder, Inspector, Humayunnagar PS, Hyderabad as member, SIT to go into the circumstances leading to the death of under-trial prisoners.

(e): Yes, Madam.

(f): As per procedure, it is for the State Government of Telangana to send the requisite report to the Commission.